

वाले सांस्कृतिक शिष्टमंडलों के सदस्यों के चयन की कसौटी क्या है, और

(ख) क्या समय-समय पर विदेशों को भेजे जाने वाले सद्भावना मण्डलों के सदस्यों के चयन के लिए कोई सामान्य नियम बनाया गया है ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAVA) (a) The main criterion is that the persons should be of established repute and standing in their particular field and considered so, by the concerned bodies and institutions

(b) Government has not framed any such common rules. The main consideration for sending good-will delegations is the strengthening and promotion of cordial relations with the foreign countries visited by such delegations.

श्री जगन्नाथ मिश्र पिछले तीन वर्षों में विदेशों में दस दश में किन-किन दशों में शिष्ट मंडलों का आगमन हुआ है और प्रत्येक शिष्ट मंडल के सदस्यों की संख्या क्या थी तथा अपने देश में किन-किन दशों में कितने शिष्ट मंडल भेजे गए हैं तथा प्रत्येक के सदस्यों की संख्या क्या थी और यह कौन थे ?

श्री डी० पी० यादव : जहाँ तक आगमन का का सवाल है वह इनफॉर्मेशन अभी मेरे पास नहीं है। जो यहाँ से डेलीगेशन बाहर गए हैं उसकी इनफॉर्मेशन मेरे पास है और उसको मैं समाप्त रूप में रख दूँगा।

श्री जगन्नाथ मिश्र इस वक़्त भी क्या कोई शिष्ट मंडल विदेशों को भेजे जाने की सम्भावना है और अगर है तो उसका मापदंड क्या रहेगा, काइटीरिया क्या रहेगा ?

श्री डी० पी० यादव यह निश्चित नहीं कहा जा सकता है।

Memorandum submitted by General Insurance Employees Union re Appointment of Custodians of Nationalised Insurance Companies

*1033 SHRI P GANGADEB With the Minister of FINANCE be pleased to state

(a) whether the General Insurance Employees Union has submitted a memorandum to him in regard to the appointment of the custodians for the nationalised insurance companies

(b) if so, the main points of the memorandum, and

(c) whether these have been considered and if so, the result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) (a) A memorandum from All India Insurance Employees' Association containing *inter alia* suggestions in regard to appointments of Custodians has been received

(b) The Association has suggested that such Custodians as were earlier opposed to nationalisation should be relieved of their assignments and replaced by persons committed to the cause of success of public undertakings

(c) Yes, Sir. As the Finance Minister had stated in reply to the discussion on the General Insurance (Emergency Provisions) Bill, 1971 in the Lok Sabha, we propose to utilise the expertise and talent of the persons who are committed to insurance and have wholeheartedly agreed to work for the success of the nationalisation

SHRI P GANGADEB. May I know whether it is a fact that the Finance Minister had called a meeting of the custodians, if so, whether the matter mentioned in the memorandum was discussed and if so, the decision of the Government on this matter ?

SHRIMATI SUSHILA ROHATGI Yes, Sir. We did have a meeting of the custodians on 6th July and the matter

referred to in the memorandum was taken up and discussed in detail.

SHRI P. GANGADEB : May I know when a final decision will be taken in the matter and implemented; because delay causes hindrance to the impetus of the staff in general ?

SHRIMATI SUSHILA ROHATGI : There is no intention on the part of the Government to cause any delay or brook any delay. As a matter of fact, this matter was discussed in detail and it has been decided at a meeting of the custodians held in Bombay last month that by the 15th July all these details regarding this matter should be brought forward and conitied and by the end of this month, Government hope to have an overall picture of the entire thing. By the first of August, we will sit together and take action.

SHRI S. M. BANERJEE : May I know whether it is a fact that when the representatives of the General Insurance Employees Union and of the All India Insurance Employees Association met the minister, they presented a memorandum and they were assured that a comprehensive legislation would be brought before Parliament as early as possible to deal with the problems embodied in the memorandum? If so, may I know whether a comprehensive legislation is likely to be brought forward in this session and if not, in which session ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : It does not seem possible to bring the legislation at least in this session, though my best effort would be to bring it as early as possible.

SHRI RANABAHADUR SINGH : I would like to know whether the suggestion put up as to appointing only those custodians who had not opposed nationalisation in the initial stages has been accepted by the government ?

SHRI YESHWANTRAO CHAVAN : It is a fact that some custodians who were brought up in a different atmosphere had

expressed their personal views against nationalisation.

SHRI S. M. BANERJEE : Nationalise them.

SHRI YESHWANTRAO CHAVAN : When we are nationalising insurance it is better to nationalise them as well. It is a field where we require expertise to deal with complicated problems. We are trying to take the services of those people who were functioning there. In my personal discussions with them I have found that they are committed to insurance. Whether nationalised or non-nationalised is not very important. Their commitment is to insurance. We have to make use of their professional knowledge for the success of insurance and I do not think we should have any objection to it.

SHRI SHIVAJI RAO S. DESHMUKH : May I know whether they have received a memorandum from the State Government of Maharashtra and other State Governments about the insurance funds of public bodies which have been left out of the scheme of nationalisation ?

MR. SPEAKER : It does not arise out of this.

SHRI SHIVAJI RAO S. DESHMUKH : The Minister has referred to legislation.

MR. SPEAKER : The Minister has noted his suggestion.

श्री हुकम चन्द कछवाय : क्या सरकार को यह मालूम है कि जब आम बीमा का राष्ट्रीयकरण करने की बात चली, तो सब कम्पनी-मालिकों ने बीमा कम्पनियों में लगी पूंजी को निकाल कर दूसरे उद्योगों में लगाना प्रारम्भ कर दिया।

अध्यक्ष महोदय : यह सवाल तो एम्पलाईज के मेमोरेण्डम और कस्टोडियन्ज के बारे में है।

श्री हुकम चन्द कछवाय : मेरा सवाल उसी से सम्बन्धित है। उन कम्पनियों से सारा पैसा निकाल लिया गया है और इस कारण कर्मचारियों

की काफी तदाद में छटनी कर दी गई है मैं यह जानना चाहता हूँ किया सरकार इस बात की व्यवस्था करेगी कि उन कम्पनियों में पूरा पैसा लगाया जाये और जो कर्मचारी निकाले गये हैं, उन को वापिस काम पर रखा जाये।

SHRI YFSHWANTRAO CHAVAN :

This question of nationalisation of banks was certainly in the air for a long time. I cannot say what action the previous managements took in anticipation of that. But I must say one thing. When it came, it came as a surprise to everybody, including the members of this House. I am responsible for whatever has happened afterwards and I can answer questions about them. I cannot have any information about what happened before that nor can I give any information about it.

Pay Commission for University, Higher Secondary and Primary Teachers

*1034 **SHRI S. M. BANERJEE :** Will the Minister of **EDUCATION AND SOCIAL WELFARE** be pleased to state :

(a) whether a final decision has since been taken to set up a Pay Commission for going into the wage structure and working conditions of University, Higher Secondary and Primary Teachers in the country ; and

(b) if not, the reasons for the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA):

(a) and (b). The Education Commission (1964-66) has already examined the salary structure and working conditions of teachers at all these levels in the country and steps have been taken to implement the recommendation made by the Commission in this regard. Under the circumstances the Government have no proposal to set up a Pay Commission for the purpose.

SHRI S. M. BANERJEE : I would like to know from the Minister whether it is a fact that while the State Government

and Central Government have appointed Pay Commissions for considering the pay scales of their employees, there is no pay commission to consider the pay scales of teachers. May I also know whether financial aid will be given by the Centre to the States to give increased salaries and allowances to the university, higher secondary and primary school teachers and, if so, whether any amount has been set apart for that in the Fourth Plan ?

SHRI D. P. YADAVA : It concerns the recommendations of the Kothari Commission and, if the hon. Member wants, I can read them out....

MR. SPEAKER : His was a simple question as to whether the Central Government will help the State Governments to increase the salary of teachers

SHRI D. P. YADAVA : The Central Government is paying itself to its maximum to all the States and the States have been asked to implement the recommendations of the Kothari Commission.

SHRI S. M. BANERJEE : I would like to know from the hon. Minister whether it is a fact that the recommendations of the Kothari Commission have not been implemented in many States and, if so, what steps are being taken by the Central Government to meet the expenses likely to be incurred after the implementation of the Kothari Commission recommendations and whether the State Governments are demanding money from the Central Government and, if so, what is the reaction of the Central Government.

SHRI D. P. YADAVA : As per the information received from the State Governments, it appears that the States of Punjab, Haryana and Himachal Pradesh have implemented the recommendations of the Education Commission. Bihar has implemented them with some modification. Nagaland and Assam have stated that their scales of pay are, in some cases, better than those recommended by the Education Commission. West Bengal Government has revised the pay scales of Government teachers by merging dearness allowance